

[Shri Kartik Oraon]

I would request the hon. Minister not to keep on fishing Scheduled Castes and Scheduled Tribes in this way and come forward with some firm assurance about its passing.

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHURAMAIAH) : Many serious problems have been raised very gravely by many hon. Members. I shall truthfully convey all the sentiments expressed to the Ministers concerned. That is the general aspect.

About that time allotment, you are aware that when the Business Advisory Committee met almost all the Members were present there—we knew what the time available was and we all came to an understanding that this should be the business of the House. We gave up Government time and allotted so many hours.

SHRI S. M. BANERJEE : We want a statement, not a discussion.

SHRI BAKAR ALI MIRZA : On a point of order. What about my question ?

MR. SPEAKER : Even if you go on interrupting, I am sure your voice will not disturb the House.

SHRI BAKAR ALI MIRZA : No, Sir. You are suppressing me. You listen to my point of order.

MR. SPEAKER : You see an elderly man is doing like this.

SHRI BAKAR ALI MIRZA : The Minister gave an assurance.

MR. SPEAKER : I know, I will look into it.

SHRI BAKAR ALI MIRZA : You are suppressing. You are protecting the Ministers.

13.35 hrs.

STATE OF HIMACHAL PRADESH BILL*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : I beg to move for leave to introduce a Bill to provide for the establishment of the State of Himachal Pradesh and for matters connected therewith.

SHRI S. KUNDU (Balasore) : On a point of order. I have also written to you.

I wholeheartedly welcome the introduction of this Bill. I want to make it very clear that we have full sympathy and we are happy that the Bill is being introduced, and we express our good wishes to Himachal Pradesh. But in the interests of Himachal Pradesh itself, I wanted to draw your attention to some of the irregularities which this Ministry has committed. The Ministry while introducing this Bill has sought your permission under 9(b)—waiver because they could not get time, two clear days.

MR. SPEAKER : I have allowed it under my discretion.

SHRI S. KUNDU : You allowed it but I want to point out that on the fourth.....

MR. SPEAKER : You are a very wise man(Interruption.)

SHRI S. KUNDU : Unless these things are cleared up the entire Bill may be squashed under article 239 and all the hopes and aspirations of the people of Himachal Pradesh will be unfulfilled.

MR. SPEAKER : Those people will look into it.

SHRI S. KUNDU : If you are in such a hurry, I have nothing to say.

SHRI VIKRAM CHAND MAHAJAN (Chanha) : He should thank the Government on our behalf for introducing this Bill.

SHRI S. KUNDU : On 4th December they got the consent of the President. Today they are introducing the Bill, after a lapse of so many days. They say they could not get time because they could not be printed quickly 4th December to 11th December.

SHRI KRISHNA KUMAR CHATTERJI (Howrah) : Mr. Speaker, is he questioning your wisdom ?

SHRI S. KUNDU : Under Rule 69(2) it has been clearly laid down that the provisions in the Bill involving expenditure from the Consolidated Fund of India shall be printed in thick types. It is not a serious irregularity. There is also a provision that where a clause in the Bill involving expenditure is not printed in thick type or italics the Speaker may permit the Member in charge of the Bill to bring such a clause if the hon. Minister so requests. Has he requested you ?

MR. SPEAKER : I have permitted even without a request.....(Interruptions).

There is enough time at the consideration stage latter on. Why are you worried ?

SHRI S. KUNDU : Have they asked your permission ?

MR. SPEAKER : I assure you everything will be OK; permission will be given and everything will be rectified and regularised. Thank you very much. The question is ;

"That leave be granted to introduce a Bill to provide for the establishment of the State of Himachal Pradesh and for matters connected therewith."

The motion was adopted.

SHRI K. C. PANT : Sir, I introduce* the Bill.

13.40 hrs.

The Lok Sabha adjourned for Lunch till Forty five minutes past Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at Forty-eight Minutes Past Fourteen of the Clock.

[SHRIMATI SUSHILA ROHATGI in the Chair]

STATUTORY RESOLUTIONS RE : WEST BENGAL (PREVENTION OF VIOLENT ACTIVITIES) ACT, 1970 AND WEST BENGAL MAINTENANCE OF PUBLIC ORDER ACT, 1970—Contd.

SHRIMATI ILA PALCHOUDHURI (Krishnagar Madam) : Chairman, I was saying yesterday, while discussing the resolution brought by the various co-wives of the two communist parties, Shri Jyotirmoy Basu, Shri Ganesh Ghosh and Shri S. M. Banerjee.....

SHRI S. M. BANERJEE (Kanpur) : Forget S. M. Banerjee.

SHRIMATI ILA PALCHOUDHURI : I do not forget. Let him not be surprised. He has also joined the signatories to the resolution. (Interruption) I would like to say that all these things have come about because the regime of violence was let loose by the CPM. What happened after all ? It has been said even in the Bible that "he who casts the first stone shall be answerable." Who threw the first stone in this case two years ago ? It was the CPM who killed a young boy in Baranagar. (Interruption). I do not know, you should know who it was a C.P.M. party member ? Here, they do not like to hear their own doings. And that started off a series of violent acts.

I would also like to point out that yesterday, Shri Jyotirmoy Basu, of course, flourished a picture of Lenin, and said that it has some bullet wounds or marks on it,

*Introduced with the recommendation of the President.